

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

**O. A. NO.1029 OF 2012
Cuttack the 16th day of January, 2013**

**CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)**

R. Singh,
aged about 43 years,
S/o. S. Singh,
At/P.O-Pingua,
Via-Jenapur,
Dist-Dhenkanal.

(Advocate(s) for the Applicant Mr. S.K. Tripathy.)

...Applicant

VERSUS

Union of India

1. Represented through the
Chief Postmaster General,
Odisha Circle,
At/Po-Bhubaneswar,
Dist-Khurda-751001,
2. The Superintendent of Post Offices,
Dhenkana Division,
Dhenkana,
Dist- Dhenkana

... Respondents

(Advocate- Mr. S. Barik,)

ORDER(Oral)

MR.A.K.PATNAIK, MEMBER(J)

Heard Mr. S.K. Tripathy, Ld. Counsel for the applicant and Mr. S. Barik, Ld. ASC appearing on behalf of the Respondents.

2. Though defects as pointed out by the Registry have not been removed till date in this case, Mr. S.K. Tripathy, Ld. Counsel submitted that the applicant has already made a representation dated 06.08.2012 (Annexure-A/5) to the Superintendent of Post Offices, Dhenkana Division, Dhenkana (Respondent No.2) ventilating his grievance and till date he has not received any response to the representation so made.

Abes

3. Therefore, without entering into the merit of this case and not insisting on the removal of defect, we direct Respondent No.2 i.e., Superintendent of Post Offices, Dhenkanal Division, Dhenkanal to consider the above said representation dated 06.08.2012 (Annexure-A/5) of the applicant and dispose it of through a reasoned and speaking order, if not yet disposed of, and communicate the decision thereon to the applicant within a period of two months from the date of receipt of this order.

4. With the above observation and direction the O.A. is disposed of. No costs.

5. Send copy of this order along with paper book to Respondent No.2 at the cost of the applicant for which Mr. Tripathy undertakes to file requisites by 22.01.2013.


(R.C. MISRA)
MEMBER(A)


(A.K. PATNAIK)
MEMBER(J)

K.B